NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 50 of 2021

IN THE MATTER OF:

Smrutiben Shreyansbhai Shah

...Appellant

Vs.

The Lok Prakashan Ltd. & Ors.

...Respondents

Present:

For Appellants: Ms. Anushree Kapadia, Mr. Ashuotsh Ghade, Advocates

For Respondents: Ms. Natasha Dhruman Shah, Advocate for R-2.

With

Company Appeal (AT) No. 51 of 2021

IN THE MATTER OF:

Shreyansbhai Shantilal Shah

...Appellant

Vs.

The Lok Prakashan Ltd. & Ors.

...Respondents

Present: For Appellants: Mr. Avishakar Singhvi, Mr. Rahul Arya and Mr. Nipun Katyal Advocates

For Respondents: Ms. Natasha Dhruman Shah Advocate for R-2.

ORDER (Virtual Mode)

07.05.2021: Heard Learned Counsel for the Appellant and Respondent No.2.

From the perusal of the email dated 06th May, 2021 submitted by Mr. Avishakar Singhvi, counsel for the Appellant addressed to the Registrar NCLAT whereby it is stated that the matter was fixed for admission after notice on 05th May, 2021.

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Due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April, to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021 by the office order dated 19.04.2021 and further all matters are rescheduled.

List these Appeals 'For Admission (After Notice)' on 02nd June, 2021

[Justice Anant Bijay Singh] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

Raushan / GC